

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF KRUSHNA COTEX PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor Krushna Cotex Private Limited
2.	Date of Incorporation of Corporate Debtor 30 March 2007
3.	Authority under which Corporate Debtor is Incorporated / Registered Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor U17200MH2007PTC169431
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor 4 – A, Vikas Centre, 104, S V Road, Santacruz (West), Mumbai – 400054
6.	Insolvency Commencement Date in respect of Corporate Debtor As per order of NCLT, Mumbai Bench dated 21 st November 2019 in Company Petition (IB) No.4510/MB/C-IV/ 2018
7.	Estimated date of closure of Insolvency Resolution Process 19 th May 2020 (180 days from the Insolvency Commencement date which is 21 st November, 2019)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional Name: Harish Kant Kaushik Reg. No: IBBI/IPA-001/IP-P-01469/2018-2019/12340
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board Address: Flat No. 1904, Sapphire, Regency Towers, Kavesar, Ghodbundar Road, Thane (W) – 400615. Email Id: harishkant2007@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional Address: Flat No. 1904, Sapphire, Regency Towers, Kavesar, Ghodbundar Road, Thane (W) – 400615. Email Id: cirp.kcpl@gmail.com
11.	Last date for submission of claims 21 st December 2019 Date of appointment of IRP is 7 th December, 2019; date on which copy of order of NCLT, Mumbai Bench in Company Petition (IB) No. 4510/MB/C-IV/ 2018 was received.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: www.ibbi.gov.in/downloadforms.html

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Krushna Cotex Private Limited** on 21st November 2019.


The creditors of **Krushna Cotex Private Limited** are hereby called upon to submit their claims with proof on or before 21st December 2019 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 9th December 2019

Place: Mumbai


 Harish Kant Kaushik
 Interim Resolution Professional
 Reg. No. IBBI/IPA-001/IP-P-01469/2018-2019/12340

